

BENCH-I

NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA

108

CP(IB) No. 619/KB/2018

Present: Hon'ble Member (J), Shri Jinan K.R.

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 23RD JULY, 2018, 10:30 A.M.

Name of the Company	Arrham Plywood-Vs- Unique Wood Fabrication Pvt.Ltd.		
Under Section	9 IBC		
Sl. No.	Name & Designation of Authorized Representative (IN CAPITAL LETTERS)	Appearing on behalf of	Signature with date

①	Sanehari Chakraborty	} Advocates For operational creditors	Jeth Advocate 23/7/18
②	Soumik Chakraborty		
③	Sourajit Dasgupta		

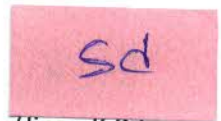
①	Supriya Ranjan Saha	} Advocate for unique wood fabrication Pvt Corporate Debtor.	Jin. Advocate 23/7/18
②	Suman K. Mukherjee		

ORDER

Ld. Counsel for the Operational Creditor and Corporate Debtor is present.

Ld. Counsel entered appearance on the side of the Corporate Debtor and submits that Vakalatnama and board resolution is to be filed within 2 days and sought time to file reply affidavit. Reply affidavit is to be filed within 7 days by serving copy to the Operational Creditor. Operational Creditor is directed to file rejoinder, if any, within 7 days of the date of receipt of reply affidavit.

List it for further consideration on 07/08/2018.



(Jinan K.R.)
Member (J)